Supply of adulterated milk by private dairies

- 133. DR. PRABHAKAR KORE: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:
- (a) whether it is a fact that there are disturbing reports about rampant adulteration of milk supplied by private dairies across the country;
- (b) whether Government in consultation with State Governments proposes to bring more deterrent laws to stop milk adulteration; and
 - (c) if so, the details thereof?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI JAGAT PRAKASH NADDA): (a) As per the reports received from the state/UT Governments, there are occasional instances of supply of sub-standard/adulterated milk.

(b) and (c) The menace of food adulteration and particularly milk adulteration needs to be eliminated through a series of measures including effective implementation of the Food Safety and Standard Act by State Government, Strengthening of the food safety structures in the country and to the extent necessary, by appropriately amending the laws after consultation with all concerned. While Government will take all measures considered necessary for eliminating milk adulteration, even under the existing Food Safety and Standards Act, manufacturing, selling, distributing or importing unsafe food which includes milk, is punishable under Section 59. The penalties provided for in section 59 (iv) of this Act include imprisonment for not less than seven years which may extend to imprisonment for life and also fine of not less than ₹ 10 lakh.

Adulteration of food items

- 134. SHRI RAM KUMAR KASHYAP: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:
- (a) whether adulterated food items such as packaged water, milk, desi ghee, grinded spices etc. are being sold freely by unscrupulous traders without any fear;
- (b) if so, the details of measures taken by Government to check and curb such rampant adulteration of food items in the country;
- (c) the number of samples of food items lifted by Government during the last two years in Delhi and how many of them were found adulterated; and
- (d) whether there is any proposal to educate consumers regarding how to check adulteration in food items at home?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI JAGAT PRAKASH NADDA): (a) No.

- (b) Does not arise.
- (c) As per information received from the Government of National Capital Territory of Delhi, the number of samples of food items lifted and samples found adulterated during the last two years is as follow:

Year	Samples Lifted	Samples found adulterated
2013-14	1189	118
2014-15	1252	127

(d) The consumers are educated/made aware of all aspects related to adulteration of food and food products including methods for detection of such adulteration through consumer awareness programmes launched jointly by the Department of Consumer Affairs and the Food Safety and Standards Authority of India (FSSAI). These include advertisements in different media, campaigns launched by the FSSAI on social media such as Face-book, documentary films on YouTube, educational booklets, information on FSSAI website, stalls at Fairs/Melas/Events and mass awareness campaigns.

Release of amount to Rajasthan under RAN

- †135. SHRI ASHK ALI TAK: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:
- (a) the balance amount yet to be received by Rajasthan for the years 2011-12 and 2012-13 under the provisions of Rashtriya Aarogya Nidhi (RAN) for providing free healthcare facilities to the members of the families belonging to below poverty line; and
 - (b) by when the said amount would be released to the State Government?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI JAGAT PRAKASH NADDA): (a) Grants-in-aid are released to the extent of 50% of the contributions made by the State Governments/UTs to the State Illness Assistance Fund/Society set up by them. However, the Government of Rajasthan was requested to furnish the following documents before the request for release of funds could be considered:

- (1) Memorandum of Association.
- (2) Rules and Regulations of the Society.

[†] Original notice of the question was received in Hindi.